

**257 Strike by Students JYAISTHA 30, 1902 (SAKA) New Members of 258
of Ayurvedic College Press Commission (St.)
in Delhi (CA)**

very much afraid that the students may lose this year also. According to the present facts, the private institutions cannot provide the necessary scientific equipment, laboratories, qualified teachers and other facilities. I want to know whether the hon. Minister would stick to the assurance given to the students by the then Government on this particular question and open a new college under the Government?

SHRI B. SHANKARANAND: I agree with the hon. Member that the students are to be provided with full physical facilities. There is no doubt about it. But I have told this House that there had been meetings with the management, students and the Delhi Administration and the management had agreed to provide facilities whether it be teachers or equipment or building or library.

As I said in my statement, at the request of the students and their parents, the management of one college has decided to re-open the college. It is understood that the second college is likely to follow suit shortly. The students can continue their studies in these colleges and they can wait for some time to have full facilities in the colleges.

Regarding qualified teachers, I should say that out of the three colleges, two colleges are old ones. The students have been appearing from these colleges every year and have been getting their degrees or diplomas, as the case may be. They are not new colleges. Suddenly, the students want that the private colleges should be closed and the Government should open a new college. I do not know why this demand has come.

SHRI K. A. RAJAN: Government made a commitment to them.

SHRI B. SHANKARANAND: I can definitely say that the Minister of

State for Health has not made any definite commitment. I can only say that the Government will take interest and try to help these students sympathetically.

MR. SPEAKER: Mr. Vasant Sathe to make a statement.

PROF. MADHU DANDAVATE (Rajapur): Before he makes the statement, there is a procedural point which I want to raise.

MR. SPEAKER: On 19-6-80, after the lunch recess, Dr. Subramaniam Swamy raised a point of order and said that the constitution of the Press Commission had been announced by Government outside the House while the House was in session. He contended that this announcement should have been made in this House first. The Minister of Parliamentary Affairs observed that he had noted the point and would communicate to the Minister concerned. The hon. Deputy-Speaker then remarked: "You have made a proper protest and the Minister of Parliamentary Affairs has already replied. You must expect a reply from the Minister concerned." Now he is making a statement. After his statement, I will allow you to raise the point.

12.19 hrs.

**STATEMENT RE. NEW MEMBERS
OF THE PRESS COMMISSION**

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): Yesterday, some Hon. Members had mentioned in the House that the names of the new Members of the Press Commission should have been conveyed to the Sabha first.

As the Hon. Members are aware, Government had accepted the resignations submitted in January, 1980, by the former Chairman and the Members of the Press Commission and had also announced that the Commission

[Shri Vasant Sathe]

would be re-constituted with revised and more comprehensive terms of reference. Subsequently, Government extended the tenure of the Press Commission till the 31st December, 1980 and had also appointed Shri Justice K. K. Mathew as the Chairman on April 21, 1980.

For some time, some names have been appearing in the press. Under the rules, as far as the names of the Members of the Press Commission are concerned, they have to be duly notified so that they could be validly published and even announced in the House. However, as to the revised terms of reference, they have to be approved by the Cabinet. Hence, the Notification of the names of the New Members was made on the 18th June, 1980. As to the terms of reference, I wanted to place it before the House after they had been approved by the Cabinet.

There was absolutely no desire on my part to by-pass this Hon'ble House and the Parliament as I value both the conventions as well as the dignity of this House.

The names of the Chairman and Members of the Commission are as follows:—

1. Shri Justice K. K. Mathew—
Chairman.

Members

2. Shri Justice Sisir Kumar Mukerjee
3. Shrimati Amrita Pritam
4. Shri P. V. Gadgil
5. Shri Ishrat Ali Siddiqui
6. Shri Rajendra Mathur
7. Shri Girilal Jain
8. Shri K. R. Ganesh
9. Shri Madan Bhatia
10. Prof. H. K. Paranjape.
11. Shri Ranbir Singh

PROF. MADHU DANDAVATE (Rajapur): Mr. Speaker, Sir, I have already given you a prior notice and before I make any submission, I would like you to ponder over the future procedure that whenever any statement is made by any hon. Minister, and when we raise a procedural point before the statement is made, we should be permitted to make our submission. This will always be followed.

MR. SPEAKER: I will look into it.

PROF. MADHU DANDAVATE: This is just a submission to you.

There have been certain precedents in the House. I will quote one precedent in the Fifth Lok Sabha.

The Labour Minister made certain announcements outside the House when the House was already in Session and on that occasion the Speaker said that propriety demands that when the House is in Session such important announcements must come before the House and not outside the House. Therefore, with all the technicalities to which my hon. friend, Shri Vasant Sathe referred to, I would like to point out to you that such an important announcement regarding new names to be added over to the Press Commission ought to have come before the House.

MR. SPEAKER: You should be satisfied now with the statement.

PROF. MADHU DANDAVATE: Sir, I want to remain on record so that they should be avoided in future.

SHRI VASANT SATHE: Sir, I do not agree with the protest. I have not committed any illegality....

(Interruptions)

PROF. MADHU DANDAVATE: Sir, I do not care whether the Minister agrees or not. The question is the propriety involved in it and therefore, my appeal to you is there.

SHRI VASANT SATHE: It is improper.

SHRI NIREN GHOSH (Dum Dum): I have carefully heard what the hon. Minister has read out in his statement and I regret to say that he said that he has no intention to bypass this hon. House. (*Interruptions*) He has tendered apology to the House by doing so.

MR. SPEAKER: No.

(*Interruptions*)

SHRI VASANT SATHE: I cannot apologise.

(*Interruptions*)

MR. SPEAKER: Why do you say (*Interruptions*). Mr. Sathe, why should you....

(*Interruptions*)

SHRI VASANT SATHE: Why are you allowing the debate on this?

(*Interruptions*)

DR. SUBRAMANIAM SWAMY (Bombay North-East): Sir, I have one submission.

MR. SPEAKER: I have not allowed you. I had asked Mr. Niren Ghosh.

Mr. Ghosh, after the statement, you want to say anything?

(*Interruptions*)

SHRI NIREN GHOSH The second point is, when the Minister comes with the statement, he should explain why the previous Commission resigned. Did the Commission run counter to the Government?

(*Interruptions*)

MR. SPEAKER: No. no. Mr. Bhisma Narain Singh.

SHRI SOMNATH CHATTERJEE (Jadavpur): Sir, he has raised to legal question. He says that it has to be published in the Gazette without which it is not an effective appointment and that is why he did not

come to the House. The other day you were good enough to observe that the announcement regarding the increase in excise duties, which could not become effective without a notification, should have been made earlier in the House.

MR. SPEAKER: They are two separate questions.

SHRI SOMNATH CHATTERJEE: The question is regarding releasing it for publication in the newspapers. He should have first come to the House.

MR. SPEAKER: He has amply cleared the matter.

12.25 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI BHISHMA NARAIN SINGH): Sir, with your permission, I rise to announce that Government Business in this House during the week commencing 23rd June, 1980, will consist of:—

(1) General discussion on General Budget for 1980-81.

(2) Discussion and voting on the Demands for Grants (Railways) for 1980-81.

(3) Discussion on the Resolution seeking disapproval of the Essential Services Maintenance (Assam) Ordinance, 1980 and consideration and passing of the Essential Services Maintenance (Assam) Bill, 1980.

(4) Consideration and passing of the National Company Limited (Acquisition and Transfer of Undertakings) Bill 1980.

PROF. MADHU DANAVATE (Rajapur): With your permission, I am suggesting two issues to be included in the next week's agenda, either for discussion or for statement by the Minister concerned.